

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P (IB) No. 91/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th January 2018, 10.30 A.M.

Name of the Company Under Section		Haier Appliance India Pvt.Ltd Vs- ATC Logistics Pvt.Ltd. 9 IBC		

2. Mr. JOY SAHA, Serviou Advocate

RESPONDENT

I. MH. SHAMIT SANYAL, Advocate

Mr. ANIRBAN DAS, Advocate

Anikban 1845

ORDER

No one is present from the operational creditor's side. Ld. Counsel for the corporate debtor is present.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing reply. Prayer is allowed. Reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 08/02/2018.

Sd

(Jinan K.R.) Member (J) Sd (V.P.Singh) Member (J)